

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.419**  
**Appeal No.126/252/ND/2022**

**IN THE MATTER OF:**

Income Tax Officer, Ward 20(1), New Delhi	...	Appellant
Versus		
Registrar of Companies, Delhi & Ors. (M/s Pusa Holidays Pvt. Ltd.)	...	Respondent

**Order under Section 252 of Companies Act, 2013.**

**Order delivered on 10.03.2023**

**Coram:**

**Mr. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant	:	Mr. Puneet Rai, Adv. with Mr. Nikhil Jain, Adv.
For the Respondent	:	

**ORDER**

There is no appearance on behalf of the Respondent despite sufficient service of notice. In the wake, the Respondent is proceeded *ex-parte*.

Let the matter be fixed for dismissal/disposal on **18.04.2023**.

**Sd/-**

**DR. BINOD KUMAR SINHA,  
MEMBER (TECHNICAL)**

**Sd/-**

**ASHOK KUMAR BHARDWAJ,  
MEMBER (JUDICIAL)**